

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 213 of 2019

IN THE MATTER OF:

SRS Shipping Pvt. Ltd.

...Appellant

Versus

Everup Battry India Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Aditya Sinha and Ms. Ankita Parikar, Advocates.

For Respondent: Ms. Uttwa Babbar, Ms. Bhavana Duhoon and Ms. Manan Bausal, Advocates.

O R D E R

05.02.2020 Heard Learned counsel for the Appellant. The hearing remained inconclusive. Learned counsel for the parties shall be at liberty to file their Written Submission(s) not exceeding three pages.

Post the Appeal for further 'Hearing' on **26th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)